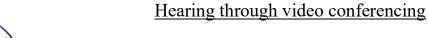
# CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU





#### O.A./62/00513/2021

This the 23<sup>rd</sup> day of March, 2021

#### HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

|                           | aq Ahmad Dar Aged 45 Years Son of Ali Mohammad Dar, Resident of na, Pulwama, 192301.                                                                   |
|---------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------|
|                           | Applicant                                                                                                                                              |
| (Advocate: Mr. M.Y. Bhat) |                                                                                                                                                        |
| Versus                    |                                                                                                                                                        |
| 1.                        | Union Territory of Jammu and Kashmir through Commissioner cum Secretary to Government, Rural Development Department, Civil Secretariat, Jammu, 180001. |
| 2.                        | Director, Rural Sanitation J&K, Srinagar, 190001.                                                                                                      |
| 3.                        | Assistant Director, Rural Sanitation Kashmir Division, Srinagar, 190001.                                                                               |
| (Advo                     | Respondents ocate:- Mr. Amit Gupta, A.A.G.)                                                                                                            |

### ORDER [ORAL]

## Hon'ble Mr. Rakesh Sagar Jain, Member (J):

Through this O.A., the applicant is seeking direction to the respondents to regularize the services of applicant in terms of SRO 64 of 1994 from February 2002, within a stipulated period of time.

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- 2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to consider the case of applicant for regularization in terms of SRO 64 of 1994 from February 2002, as per rules, within a period of two months from today.
- 3. It is made clear that we have not expressed any opinion on merits of the case.
- 4. No order as to costs.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

/M.M/